

(2) A2/1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

O.A.NO. 1099 of 1988

Babu Lal ... Applicant.

Vs.

The Divisional Railway Manager, ... Respondent.
Jhansi.

Hon'ble D.K. Agrawal - Member (J)
Hon'ble R.Balasubramaniam - Member (A).

This application u/s 19 of Administrative Tribunals Act 1985 is directed against an order of removal from service by way of punishment. However, as mentioned by the applicant himself in para-7 of the application, appeal preferred by him on 13.2.87 has not yet been decided. Therefore, the application is pre-mature. The learned counsel for the applicant submitted that the application be disposed of finally by giving a direction to the appellate authority to decide the appeal within the certain fixed time. We are of the opinion that the request made is just and proper. Therefore, we hereby direct the respondents to dispose of the appeal against the order of punishment within 60 days hereof or 40 days of the receipt of the order whichever is earlier. The applicant will be at liberty to approach the Tribunal again if so advised. There will be no order as to costs.

R.Balasubramaniam
Member (A). 27/7/89

D.K. Agrawal
Member (J). 27.7.89

July 27th, 1989.

ha